

ITEM NO.21

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).9456/2011

(From the judgement and order dated 21/12/2010 in WP No.
78236/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

KAMAL CHANDRA AGRAWAL & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for
interim relief and office report)
WITH SLP(C) NO. 10787 of 2011
(With appln(s) for exemption from filing O.T. and with prayer for
interim relief and office report)

Date: 02/05/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mr. Vishwajit Singh,Adv.

For Respondent(s) Mr. C.D. Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Shri C.D.Singh, who has appeared on behalf of respondent
Nos.1 and 2 on caveat, accepts notice.

As requested by learned counsel for respondent Nos.1 and
2, hearing of the case is adjourned to 09.05.2011.

Notice need not be issued to respondent No.3 because the
presence of the said respondent is not necessary for deciding the
issues raised in the special leave petitions.

2

Send for the record of Civil Miscellaneous Writ Petition
No.45174 of 2005, Civil Miscellaneous Writ Petition No.78236 of
2005, Civil Miscellaneous Recall Application No.637889 of 2009 as
also Civil Miscellaneous Recall/Review Application No.38002 of 2010
decided by the Allahabad High Court.

The Registry is directed to send fax to the Registrar
General of the High Court that he should send the entire record in

a sealed cover through a messenger and ensure that the record is delivered in the Registry of this Court by 06.05.2011.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master